

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR AVANI PAL SINGH

Petition(s) for Special Leave to Appeal (C) No(s). 12135/2018

LALTA (DIED) THROUGH LEGAL HEIRS & ORS.

Petitioner(s)

VERSUS

DEPUTY DIRECTOR OF CONSOLIDATION & ORS.

Respondent(s)

Date : 16-04-2019 This petition was called on for hearing today.

For Petitioner(s) Mr. Harshit Sanwal, Adv.
Mr. Atul Kumar, Adv.
Mr. S. K. Verma, AOR

For Respondent(s)

Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time, as a last chance is given to respondent Nos. 4 and 5 to file the counter affidavit.

Fresh steps for the service of notice by usual mode to respondent Nos. 1, 3, 6, 8, 10 and 11 shall be taken by the learned counsel for the petitioners within a period of two weeks.

Four weeks' time, as last chance, is given to learned counsel for petitioners to comply with the terms of the order dated 24.1.2019 of this Court in respect of respondent Nos. 2 and deceased respondent Nos. 7 and 9.

List again on 13.9.2019.

Avani Pal Singh
Registrar